

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

C.P.No. 4/93 : Date of order: 22.6.1993
Ganga Singh : Applicant/Petitioner.
Mr.Rajendra Soni : Counsel for the applicant/Petitioner

VERSUS

Union of India & Ors. : Respondents.
Mr.Manish Bhandari : Counsel for the respondents.

CORAM:

HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN

Mr. Manish Bhandari submits that the dispute in this case is only whether the applicant was entitled for an additional grade increment after the so called promotion. The brief facts are that the applicant was reverted for six months on account of disciplinary action and after the expiry of the said period, he was allowed to join his original post of Driver Grade.B under the orders of the court. It is not a case of a promotion simpliciter, but it is a case of allowing an employee to join the same post after the expiry of the currency period of penalty of reversion imposed on him earlier.

2. In such circumstances the applicant cannot claim an additional grade increment as granting such an increment it will amount to giving a benefit to an employee on whom a penalty has been imposed.

3. The contempt notice is discharged.

(O.P.SHARMA)
Adm.Member

(D.L.MEHTA)
Vice Chairman
